

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) No.704/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th December 2017, 10.30 A.M

Name of the Company		Gandhar oil Refinery (India) Ltd.-Vs-Ankit Metal & Power Limited	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | | |
|---------------------------------|---|---------------------------------|-------------------------|
| 1. AJAY GAGGAR, ADVOCATE | } | petitioner/operational creditor | <i>Bond</i>
12/12/17 |
| 2. RAKHI PURNIMA PAUL, ADVOCATE | | | |
| 3. RAMANUJ RAYCHOUDHURY | | | |

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|------------------------|---|-----------|--|
| 1. Mr. Sakya Sen | } | Advocates | <i>Adv.</i>
Corporate
Declarer
12/12/17 |
| 2. Ms. Ishani Sengupta | | | |
| 3. Ms. Pooja Agarwal | | | |

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama and Board Resolution. Prayer is allowed. Vakalatnama and Board Resolution may be filed within 3 days and thereafter reply, if any, may be filed

within 7 days with a copy in advance to the opposite party.
Rejoinder, if any, may be filed by 02/01/2018 with a copy in
advance to the opposite party.

List on 19/01/2018.

sd
(Jinan K.R.)
Member (J)

sd ✓
(V.P.Singh)
Member (J)